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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

O.A.No.1138 of 1993

Decided on:18.10.1993

Kawaljit Singh & others.....Applicants.

vs.

Union of India and others.....Respondents.

Coram:

The Hon'ble Mr Justice S.K.Dhaon, Vice Chairman.

The Hon'ble Mr B.N.Dhoundiyal, Member(A).

For the applicants: Mr A.K.Bahera, counsel.

For the respondents: Mr M.L.Verma, counsel.

PER S.K.DHAON, VICE CHAIRMAN(Oral)

The six petitioners, who are admittedly Casual Production Assistants(News and current affairs), have approached this Tribunal with the principal prayer that the respondents be directed to regularise their services.

2. A counter has been filed on behalf of the respondents. Learned counsel for the parties have been heard.

3. It is an admitted position that there is a comprehensive Scheme, under which the cases of each casual artist are being examined for the purpose of regularisation. In the counter-affidavit filed, the list prepared by the respondents for considering the cases for regularisation, has been produced. In that list, the petitioners find their names mentioned. It is respondents' case that regularisation is taking place in accordance with the Scheme in the order in which the names are mentioned therein. The respondents have averred that so far the

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petitioners' turn has not come. However, if and when their turn comes, they will be considered in accordance with the Scheme and in accordance with law.

4. The learned counsel for the petitioner alleged that three production assistants have gone out of the department, and, therefore, three vacancies came into existence. We gave time to the learned counsel for the respondent to controvert this allegation. Today, copies of the order have been produced before us indicating therein that three production assistants have been transferred elsewhere alongwith their posts. Therefore, it appears to us that the learned counsel for the petitioner was not properly briefed when he made allegation before us that three vacancies came into existence.

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5. In the interim orders, petitioners have been permitted to work as Casual artist for 10 days in a month. The submission is that this order may continue till the cases of the petitioners for regularisation are finalised. Mr M.L.Verma, learned counsel for the Respondents has stated that even for the purpose of giving casual work, preference shall be given to those whose names are mentioned in the list prepared. He assures that the respondents shall act strictly in accordance with the list already prepared. In view of this assurance, we are not required to pass any order directing the respondents to give casual work to the petitioners. However, we

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direct the respondents to act strictly in accordance with the statement made at the Bar on their behalf.

6. With these observations, the application is disposed of.

7. There shall be no order as to costs.

*B.N. Dhondiyal*  
(B.N. Dhondiyal)  
Member (A).

*S.K. Dhaon*  
(S.K. Dhaon)  
Vice Chairman.

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